

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.249 OF 2025

NEETU OAD

Petitioner

VERSUS

SANJEEV KUMAR

Respondent

ORDER

1. The present petition has been filed by the petitioner–wife seeking transfer of HMA No.1056 of 2024 titled as "*Sanjeev Kumar versus Neetu Oad*" pending before the Principal Judge, Family Court, South District, Saket Courts, Delhi to the Principal Judge, Family Court, District Bhopal, Madhya Pradesh.
2. Though service is complete, no one has put in appearance on behalf of the sole respondent-husband.
3. After hearing the learned counsel appearing for the petitioner, in our opinion, a case is made out for transfer of divorce proceedings as the petitioner is residing with her three years old child and senior ailing parents at Bhopal, Madhya Pradesh and another case is also pending there.

4. Accordingly, HMA No.1056 of 2024 titled as "*Sanjeev Kumar versus Neetu Oad*", pending before the Principal Judge, Family Court, South District, Saket Courts, Delhi is hereby transferred to the Principal Judge, Family Court, District Bhopal, Madhya Pradesh.

5. Records shall be sent promptly by the Court where proceedings are pending to the transferee Court.

6. In case video conferencing facilities are available in the transferee Court, the parties may be permitted to appear through video conferencing on non-effective dates of hearings.

7. Accordingly, the Transfer Petition is allowed.

.....J.  
(RAJESH BINDAL)

.....J.  
(MANMOHAN)

NEW DELHI;  
October 08, 2025.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 249/2025

NEETU OAD

Petitioner(s)

VERSUS

SANJEEV KUMAR

Respondent(s)

(IA No. 40449/2025 - CONDONATION OF DELAY IN FILING THE SPARE  
COPIES

IA No. 26959/2025 - EX-PARTE STAY)

Date : 08-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Amit, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

Delay is condoned in filing spare copies.

The Transfer Petition is allowed in terms of the  
signed order.

Pending application also stands disposed of.

(ANITA MALHOTRA)  
AR-CUM-PS

(AKSHAY KUMAR BHORIA)  
COURT MASTER

(Signed order is placed on the file.)